

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2011
CC 20673/2011

(From the judgement and order dated 06/10/2010 in RFA
No.2211/2001, of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

LALA RAM (D) THR. LRS. & ORS. Petitioner(s)

VERSUS

STATE OF HARYANA & ORS. Respondent(s)

(For substitution,permission to file SLP,c/delay in
filing/refiling SLP, c/delay in filing substitution appln. and
deletion of name of rr.3 office report)

WITH

S.L.P.(C)...CC NO. 20790 of 2011
(With appln(s) for substitution,permission to file SLP, appln. for
c/delay in filing/refiling SLP, c/delay in filing substitution
appln. and deletion of name of rr.3 office report)

Date: 16/12/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. Pardeep Dahiya, Adv.
Mrs Shiel Sethi,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Permission to file special leave petitions is
granted.

Delay condoned in filing substitution
applications. Applications for substitution are
allowed.

Applications for deletion of respondent No. 3 in
both the matters are allowed, subject to just
exceptions.

..2/-

: 2 :

Issue notice in the applications seeking
condonation of delay as also in the special leave
petitions.

Tag with C.A. No. 8230 of 2011.

s

[Charanjeet Kaur]
Court Master

[Kusum Gulati]
Court Master